

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.93/(MAH)/2014
CA Nos. 120/2016 & 121/2016

CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 30.03.2017

NAME OF THE PARTIES: Mr. Purshotam V. Raheja
V/s.
M/s. Novotel Trading Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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①	Mr. Arif Bookwala Sr. Counsel a/w Mr. Ranjit and Kunal Mehta i/o Ranjit & Co. Advocates for petitioners		
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②	Counsel Mr. Aditya Lunge a/w Adv. Mr. Salil Hajani i/o Desai & Diwanji Advocates for Respondents		
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COMMON ORDER

CA Nos.114/16& 115/16 in CP No.88/397-398/CLB/MB/MAH/2014
CA Nos.116/16& 117/16 in CP No.91/397-398/CLB/MB/MAH/2014
CA Nos.118/16& 119/16 in CP No.92/397-398/CLB/MB/MAH/2014
CA Nos.120/16& 121/16 in CP No.93/397-398/CLB/MB/MAH/2014
CA Nos.122/16& 123/16 in CP No.94/397-398/CLB/MB/MAH/2014
CA Nos.124/16& 125/16 in CP No.95/397-398/CLB/MB/MAH/2014
CA Nos.126/16& 127/16 in CP No.96/397-398/CLB/MB/MAH/2014
CA Nos.128/16& 129/16 in CP No.97/397-398/CLB/MB/MAH/2014

CA Nos.130/16& 131/16 in CP No.98/397-398/CLB/MB/MAH/2014

1. In all Petitions, the Learned Counsel of both sides are present.
2. An Order passed by the Hon'ble NCLAT, New Delhi, dated 29.03.2017 is placed on record, according to which, the Petitioners are given liberty to file Addl. Affidavit within 10 days time. Accordingly, the Petitioner is directed to file the Addl. Affidavit on or before 08.04.2017 with a copy in advance to be served on the other side.
3. The Respondents are seeking time to file Reply, if any, consequent upon the Petitioner filing the Addl. Affidavit. Accordingly time is granted. Reply, if any, to be filed on or before 15.04.2017.
4. Since the pleadings are going to be completed, therefore, the matter is listed for Final Hearing on **28.04.2017**.

Sd/-

M.K. Shrawat
Member (Judicial)

Dated: **30.03.2017**